



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

क्षेत्रीय कार्यालय: महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर-चक्कर रोड, बिजनौर-246701

सन्दर्भ सं० : 522/N-25/जनरल-2021

दिनांक : 30-10-2021

सेवा में,

मुख्य पर्यावरण अधिकारी, (वृत्त-7),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय:-मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा मैसर्स उंमग डेयरी लि०, 03 कि०मी० हसनपुर रोड, गजरौला, जिला-अमरोहा के प्रकरण में ओ० ए० सं०-189/2020 कपिल बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा पारित आदेश दिनांक 26.08.2021 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन के सम्बन्ध में सन्दर्भित इकाई का निरीक्षण दिनांक 01.10.2021 को अधोहस्ताक्षरी द्वारा श्री अनिल कुमार शर्मा, सहायक पर्यावरण अभियन्ता के साथ किया गया। माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली को प्रस्तुत किये जाने हेतु विस्तृत निरीक्षण आख्या संलग्न कर इस अनुरोध के साथ प्रेषित है कि कृपया उक्त की जाँच कर आख्या को माननीय न्यायालय के पोर्टल पर अग्रेषित/जमा कराना चाहेंगे।
संलग्नक-उपरोक्तानुसार।

भवदीय
30/10/21
(आशुतोष चौहान)
क्षेत्रीय अधिकारी

INSPECTION REPORT

(01.10.2021)

OF

**M/S UMANG DAIRY LTD.
03 KM, HASANPUR ROAD,
GAJRAULA, AMROHA
UTTAR PRADESH**

IN THE MATTER OF

Kapil Versus Central Pollution

Control Board &Ors

[O.A. No. 189/2020]

**-Prepared by-
UPPCBBIJNOR**

In

**- Compliance of the order passed by-
Hon'ble National Green Tribunal
(Order dated 26.08.2021)**



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Annexure 2	NOC for abstraction of ground water from SGWB.
Annexure 3	Haz. waste authorization No. 6040/UPPCB/Bijnor/UPPCB(RO)/Bijnore/Jyotiba phule nagar/2018, issued by UPPCB on 02.02.2018. Validity upto 02.02.2023)
Annexure 4	ETP and STP Sample analysis report.
Annexure 5	Map of green belt area in premises of M/s Umang dairy Ltd.



INSPECTION REPORT OF M/S UMANG DAIRY LTD., 03 KM, HASANPUR ROAD, GAJRAULA, AMROHA, UTTAR PRADESHAS PER HON'BLE NGT ORDER DATED 26.08.2021 CARRIED OUT BY REGIONAL OFFICE UPPCB BIJNOR ONOCTOBER01, 2021

1.0 Subject Matter

Matter: Kapil Versus Central Pollution Control Board &Ors., O.A. No. 189/2020

2.0 Order of Hon'ble NGT dated 26.08.2021

The Hon'ble Tribunal in the said matter passed the following directions on 26.08.2021 which is placed as under:-

“In view of above, since the PP will be affected by order in this regard, we direct the State PCB to put the PP to notice of these proceedings, even though the PP is otherwise aware and the report is on the website of this Tribunal. The State PCB may also supply a copy of the report by e-mail to the PP to enable it to give its response. The PP may file response within one month by e-mail at judicial-ngt@gov.in preferably in the form of 1 1997 (11) SCC 312 2 O.A. No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors. 6 searchable PDF/ OCR Support PDF and not in the form of Image PDF. Notice may also be sent by e-mail to Ground Water Department, Ministry of Jal Shakti, UP to inform this Tribunal about the procedure, if any, followed and the date from which NOC is valid. The Notice may also be sent to CGWA to ascertain whether in view of Hon'ble Supreme Court judgment in M.C. Mehta, supra, grant of NOC by any other authority in the State will obviate the requirement of NOC from CGWA in an over exploited area. These questions are substantial question of environment arising out of operation of EP Act which may have to be determined by this Tribunal. Response of the said Authorities may also be filed within one month by email in same manner as in above direction. The report may specify the water balance status, making distinction between ZLD applied for industrial process effluents with closed loop and utilization of treated sewage for plantation/ irrigation and proper management of effluents during non-utilization of effluents particularly, during monsoon.

3.0 The Inspection Report

- In compliance of the direction of Hon'ble NGT in it's order dated 26.08.2021, inspection of M/s Umang Dairy Ltd., 03 km Hsanpur Road, Gajraula, Amroha, Uttar Pradesh(hereinafter referred as 'the Unit') was carried out on 01.10.2021 by the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB), Bijnor.
- The team inspected the unit and assessed the air pollution, waste water management and the compliance status of environmental norms of the unit.
- The Umang Dairy ltd was earlierly establish in the name of M/s J.K. Dairy ltd.Which is take over by Singhania group in December 2006 and till now operated in the name of M/s Umang Dairy ltd.
- M/s Umang Dairy Ltd. isengaged in production of Pasteurised milk, curd, Ghee, chhach, SMP, butter and dairy products,having consented capacity Raw milk handing 11.5 Lakh latter/day. On the day of inspection, the unit was found operational at08 lack litter/day milk handling which is about69.5 percent of consented production capacity.

3.1 Installed Production Capacity and Products Details

- The unit consented production Installed capacity 11.5 Lakh litter milk handling/day for manufacturing of milk products likes Pressurised milk, curd, Ghee, chhach, SMP, butter and dairy products etc.
- On the day of inspection, the unit was found operational at production capacity of 08 Lakh litter milk/day which is approx. 69.5 percent of consented production capacity.
- The unit is using cow and buffalo milk as amain raw material which is procured from nearby areas. Monthly milk handling data in monsoon season (from July to September 2021) is as per the table below.

Table no. 1

S.no.	Month & year	Total Milk Process (lakh liter)	Remarks (Ltr/Day)
1	July-21	254.40	8.20
2	Aug-21	249.04	8.03
3	Sep-21	208.59	6.953
4	Total	712.03	7.73
5.	Average Per day Production	$712.03/92=7.73$	

- The Unit has obtained Consent to operate dated 13.06.2020 under the Water (Prevention & Control of Pollution) Act, 1974 & under the Air (Prevention & Control of Pollution) Act, 1981 from Uttar Pradesh Pollution Control Board (UPPCB) having validity upto 31.12.2021 (Copy placed at **Annexure-1**).
- As per the Consent condition the production capacity Milk products cultured products 4800 mt/month, poly Pouch milk 18000 mt/month, Skimmed milk powder -19100 mt/month and Ghee/Butter-960 mt/month.

4.0 Freshwater Consumption

4.1 Sources of Fresh Water

- The unit is uses ground water through abstraction from Three borewells. The water from borewell is used for industrial as well as domestic purposes.
- The unit has obtained NOC for abstraction of ground water from the State Ground Water Board which is valid upto dated 11-07-2026. The copy of NOC placed at **Annexure-2**.

4.2 Quantity of Fresh Water Consumption

- Unit has three borewells to meet daily fresh water requirement. Electromagnetic flow meters are installed at all three borewells. During visit the following data was at the site

Table-2

S No.	Borewell No. and location	Meter Reading (m ³)	Flow rate (m ³ /hr)	Latitude and Longitude
1.	1, Near Boiler House	677904	43.65	28°48'32.369" N 78°15'9.211" E
2.	2, Near Main gate	32577	20.03	28°48'42.314" N 78°15'12.41" E
3.	3, Near old hostel	593043	0.0	28°48'38.439" N 78°15'11.665" E

As per the logbook data collected during visit the total fresh water consumption by the unit from 1 July, 2021 to 30Sep, 2021 is as below.

Table 3
Water consumption Details

S. No.	Month	Tubewell No 1	Tubewell No 2	Tubewell No 3	Total Water abstraction
1	Jul-21	20866	739	14228	35833
2	Aug-21	19449	0.0	14937	34386
3	Sep-21	17218	457	13406	31081
	Total	57533	1196	42571	101300
				Total Days 92	1101.08 KLD

- Average fresh water withdrawal from borewells calculated as 1101.08 KL per day from the logbook data.

5.0 Water & waste water samples collection

- The Regional Office, UPPCB, Bijnor team collected samples from the different section of wastewater treatment system and outlet of STP to assess the impact of the industrial waste water discharge of the unit.
- Collected waste water samples have been submitted to UPPCB Bijnor laboratory for analyzing. The details of analysis report are being enclosed.
- The unit has installed continues effluent monitoring system at outlet of ETP and connected to CPCB & UPPCB server.
- The unit has installed the proper stair and porthole on the common stack of boiler having capacity of 10 TPH and 14 TPH as per the CPCB guideline and recommendation of joint team visited on dated 21.10.2020.

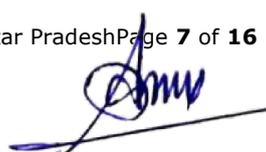
6.0 Characteristics of the wastewater of ETP & STP system

6.1 Effluent Management system

- The unit has installed effluent treatment plant/system (1750 KLD) based on the anaerobic and aerobic treatment unit on activated sludge process and flow meter installed at different section of ETP. The Flow meters readings found at the time of inspection is as below:

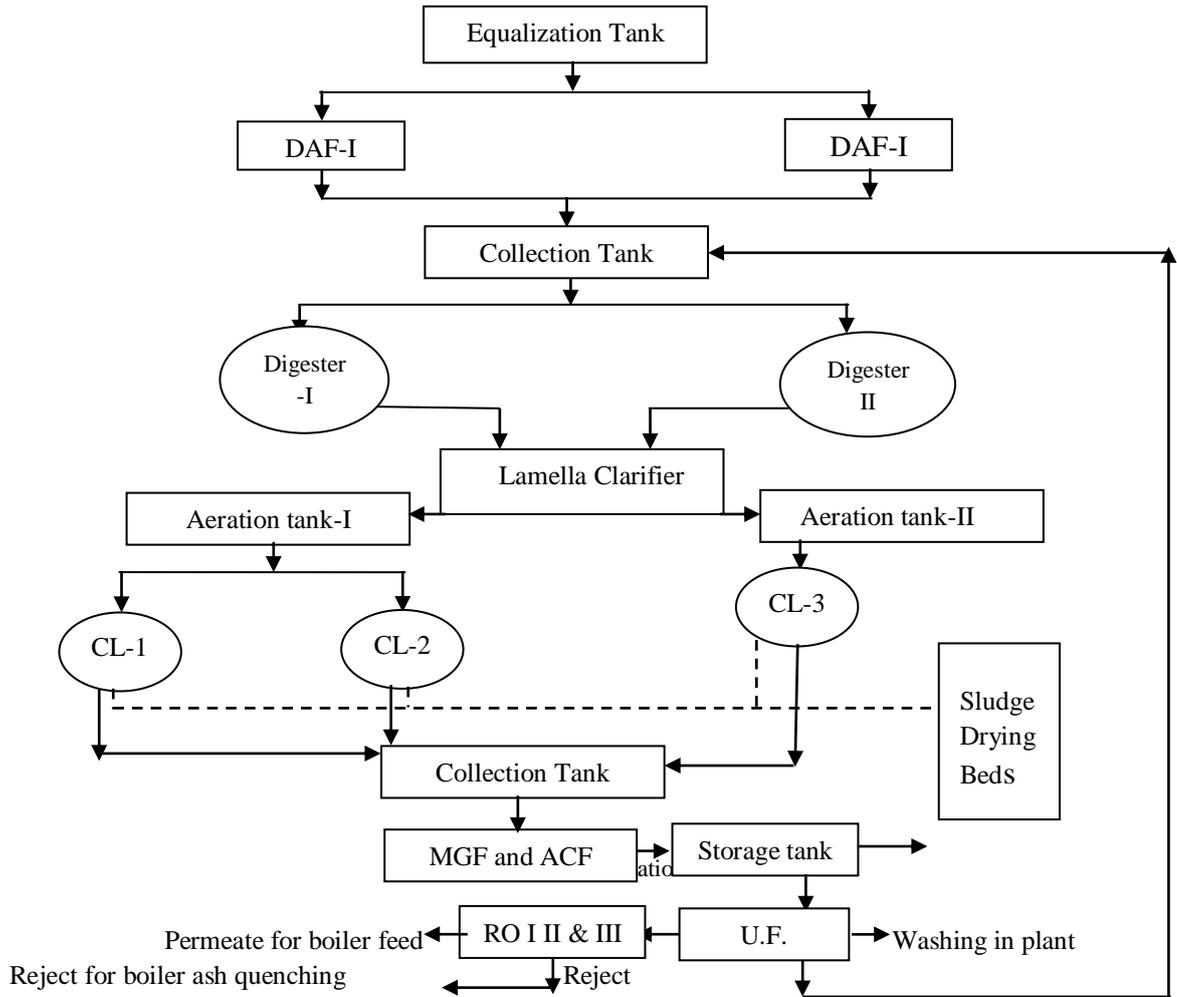
Table No.4
ETP Meters Reading

S no.	Location of Flow meter	Reading
1.	Inlet of ETP (DAF)	424016 m ³
2.	Inlet of UASBR-I& II	110171 m ³
3.	Outlet of ETP	
	A) Irrigation line	175458 m ³
	B) UF/RO feed line	146429 m ³
4.	Outlet of U.F.	5154.06 m ³
5.	RO-I Permeate	16788.5 m ³
6.	RO-III reject	0036468 m ³




- The unit has installed one common water flow meter at inlet of USABR I & II in compliance of the previous recommendation provided by the joint committee on dated 21.10.2020.
- ETP received effluent from different plant production sections and consists of physiochemical treatment, biological treatment, tertiary treatment followed by three stage RO System and ultra-filtration has been installed having total capacity of 1750 KLD. The flow diagram of the ETP installed in unit is as below.

ETP FLOW DIAGRAM



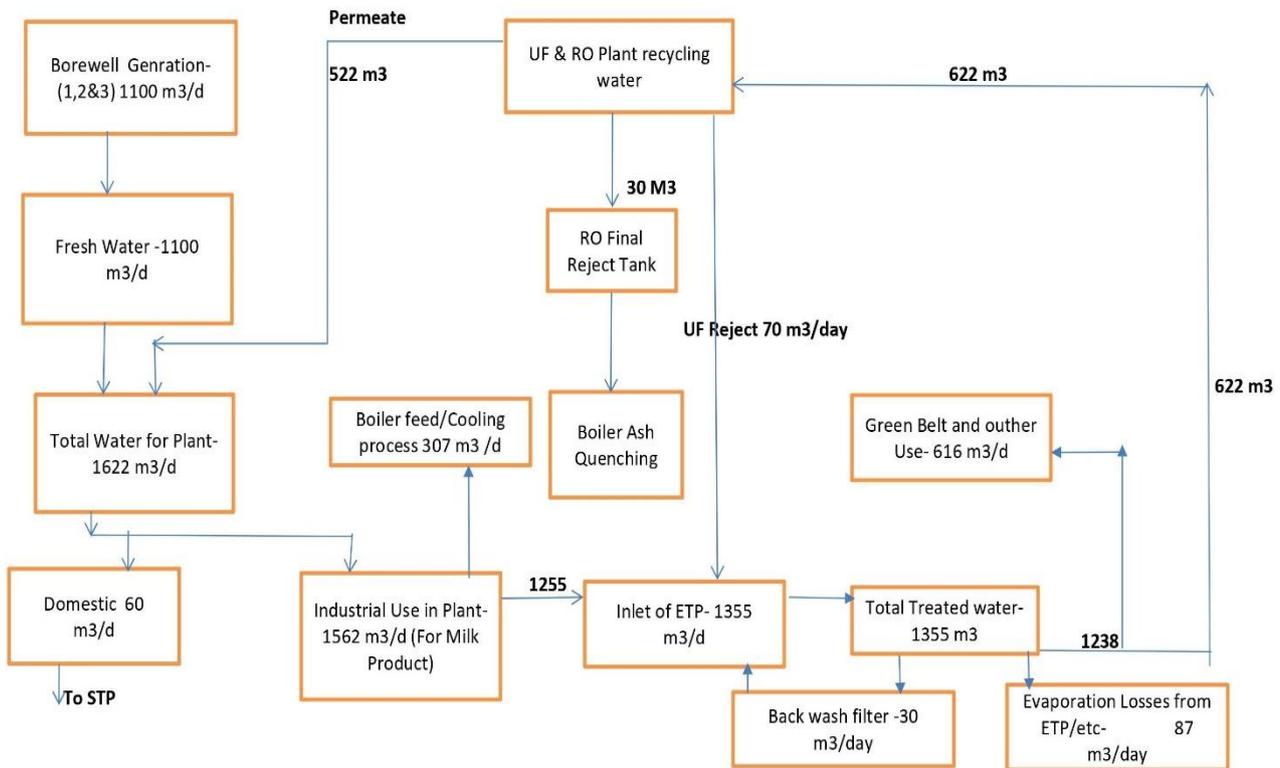
Details of treated water in ETP

Table-5

S. No.	Month	ETP inlet			ETP Outlet						
		Final	Initial	Difference in KL	WTP			Horticulture			
					Final	Initial	Difference in KL	Final	Initial	Difference in KL	
1.	July 2021	339611	298453	61158	136538	117759	18779	110023	89430	20593	39372
2.	Aug 2021	382234	339611	22623	156878	136538	20340	127343	110023	17320	37660
3.	Sep 2021	423127	382234	40893	174918	156878	18040	146166	127343	18823	36863
Total 92 Days				124674			57159			56736	113895
Per Day				1355			622			616	1238

- Water used for back wash of MGF and ACF and evaporation losses= 1355-1238=117 KLD

Water Balance/Distribution Flow Chart



Details of treated water in STP

Table-6

S. No.	Month	STP inlet			STP Outlet		
		Final	Initial	Difference in KL	Final	Initial	Difference in KL
1.	July 2021	4838	3278	1560	6662	5319	1343
2.	Aug 2021	5977	4838	1139	7658	6662	996
3.	Sep 2021	7494	5977	1517	8994	7658	1336
	Total			4216			3675

- Water used for back wash of MGF and ACF and evaporation losses = 4216-3675=541/92 Days =5.8 KLD
- Ro permeates of ETP is sent for further treatment through DM plant and use in boiler feed and reject of the RO-III is used for quenching of boiler ash and dust suppression in premises.
- The partially reject of the RO-III and reject of UF is recycle/disposed in inlet of ETP.
- Sludge received from the clarifier and DAF are dewatered through decanter/sludge press unit and it is sent to sludge drying beds for drying and is used as a manure.
- Ash generated from the boilers is being disposed for filling of low lands in nearby area.
- The analysis result of collected samples are presented below.

Table-7
Chartfor ETP& STPWasteWaterAnalysis report

Parameter	Inlet of ETP	Outlet of ETP	Outlet of Aretion I &II	ROI PERMEATE	Outlet of STP
pH	6.42	7.68	6.86	7.72	7.26
Colour	Milky	Colorless	Brownish	Colourless	Colourless
Odor	Unpleasant	Odorless	Odorless	Odorless	Odorless
TDS (mg/l)	4200	548	570	142	368
TSS (mg/l)	1210	46	3560	18	28
BOD (mg/l)	740	22	210	8	14
COD (mg/l)	1440	192	688	88	32
Oil and Grease	92	07	8	ND	06
Total Coliform	-	-	-	-	2200 MPN/100 ML
Fecal Coliform	-	-	-	-	330 MPN/100 ML

7.0 Sewage Treatment System:

- The unit has installed STP of capacity 100 KLD for treatment of sewage generated from the premises. At the time of inspection all unit of STP was found operational and final treated sewage is being used for irrigation of green belt in the premises.

8.0 Observation on the Water consumption of the unit & Analysis result of sample collected from ETP.

8.1 Observation on the Water consumption of the unit

- As per logbook data, average fresh water withdrawal from borewells 1101.08 KLD, which is within the permitted quantity of withdrawal (1650 KLD) as per the NOC issued from SGWB Lucknow, certificate no.-NOC026536, NOC049507 and NOC048652vilidupto 11.07.2026.
- In compliance of the condition of previous NOC issued by the CGWA unit has installed 2 Numbers roof top rain water harvesting system within a premises and 10 pounds in the villages have also adopted and developed rain water harvesting system to preserve the rain water so that water level of the area can be increase.

9.0 Observations on Effluent Treatment Plant (ETP)

- During inspection the all units of the ETP and RO system was found in operation and treated effluent was being utilized in boiler feed, washing in plant and irrigation of green belt and nearby farming area within premises.
- As per the data of borewell total water abstraction (1101.08 KLD) is lesser then total treated water (1650 KLD) which is indicated that treated water in recycle in process and rejects of U.F. and RO rejects are also recycle in equalization tank.

- At the time of inspection SMP manufacturing plant not in operation. Due to that hot air generator was also not in operation.
- The unit was operating at approx. 08lakh litter/day milk handling on the day of inspection, which is about 69.5% of consented production capacity. Hence effluent generating was less compared to ETP installed capacity 1750 KLD.
- Based on 03 months (monsoon season) logbook data the average quantity of effluent reaching to ETP for treatment it 1355 KLD which is within installed capacity 1750 KLD of the ETP.
- Flow meters is installed at inlet and outlet of ETPs and logbook for the same is maintained by the unit.

9.1 Observations on Sewage Treatment Plants (STPs)

- The unit has installed STP of capacity 100 KLD for treatment of sewage generated from the premises. At the time of inspection all unit of STP was found operational and final treated sewage is being used for irrigation of green belt in the premises.

10 Existing Emission Management System

10.1 Emission Management System at Boiler

- The unit has installed three nosof rice huck/agro waste fired Boilers having capacityof 14 TPH, 10 TPH & 8 TPHand 01 hot air generator having capacity 20 lakh kilo calory/hr to supply of steam and hot air in milk processing.

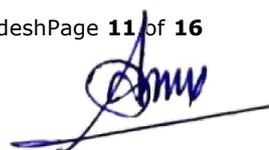
Table no.8

Details of Boiler are as below

S. No	Capacity	Fuel	APCS device	Stack	Remarks
1.	14 TPH	Rice Husk or Bio mass 60 TPD	Cyclone & Beg filter	Common Stack 40 mtr	Only 14 TPH Boiler Operated at the time of inspection
2.	10 TPH				
3.	08 TPH	Rice Husk 60 TPD	Multi cyclone dust	Common Stack 30 mtr	Maintained as Stand by
4.	10 TPH				
5.	Hot air Generator10 lakh kilo calory	Rice Husk10 TPD	Multi cyclone dust	30	Not Operated
6.	03 no. of 750 KVA D.G. Sets	Diesel	Only Stack	5.2 mtr each	Depend on power demand

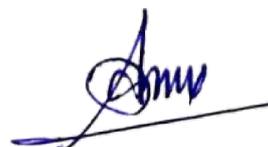
At the time of Inspection only 14 TPH Boiler found in operation.

- The unit has installed the proper stair and porthole on the common stack of boiler having capacity of 10 TPH and 14 TPH as per the CPCB guideline and recommendation of joint team visited on dated 21.10.2020.



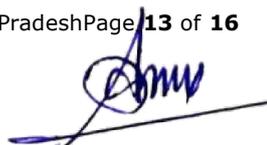

11 Conclusions

1. Unit has 3 nos. of borewell to meet the fresh water requirement. Average fresh water withdrawal from borewells is 1101.08 KL per day. Flow meter was found installed at all three borewells and logbook for withdrawal of ground water is maintained by the unit.
2. Unit has obtained NOC from SGWB for abstraction of ground water.
3. The final treated effluent (RO permeate) is used in Boiler feed and other rest treated water is being utilizing in washing process of plant, floor washing, milk tankers and irrigation of Green belt within premises and nearby farmers. A separatemeteredis installed as pipe line for measuring of treated water used irrigation of in-house green belt are and farming area on the demands of the farmers.
4. At the time of inspection without treated effluent was not found disposed nearby the area. Most of the farmers of the area werereceiving treated effluent through flexible plastic pipeline from inside the factory no permanent pipeline found in this area for irrigation purpose.
5. Dedicated energy meter was installed at ETP, RO, UFetc and logbook for same has been maintained.
6. At the time of inspection OCEQMS at ETP was foundinstalled and operational and also it is connectedtoserver of UPPCB and CPCB.
7. The unit has also installed PTZ camera in premises,targeting the stacks of the units so that stack emission can we observed through UPPCB control room.
8. The final treated effluent is used as boiler feed, plant washing and irrigation of green belt showed compliant w.r.t. to effluent discharge norms prescribed under environment (protection) rule-1986.
9. As per the above table no. 04 total water abstracted from the ground in monsoon season from 1st July to 30 September is found 1101.08 KLD. Fresh water and 522 KLD Treated water (total 1623 KLD) is being used in milk processing units. As per the logbook of the ETP 1355 KLD waste water generated in premises including washing of floor and plant, recycling of UF, RO reject and back wash of the MGF/ACF filter (100 KLD), is being treated in the installed ETP having capacity 1750 KLD. 1238 KLD of the treated water is being used in WTP (622 KLD) and irrigation of green belt (616 KLD). Approx. 30 Kl treated water used for washing of MGF/ACF and Rest 87 KLD water is found in evaporation and other losses in the ETP like scum collection DAF, underflow of clarifiers and sludge drying beds.
10. As per the unit provided the details total green belt area available in the premises is approx. 3400 sqm. Which is being used for irrigation by treated ETP & STP water. The layout plan of the premises of the unit is enclosed as annexure-7.



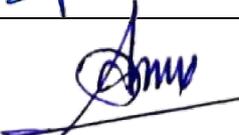
12 Compliance status of the recommendation of Joint team visited on dated 26.10.2020

S.No.	Recommendation	Compliance
1.	Unit shall make sure, no untreated/partially treated effluent and seepage/run-off from the industrial process area are discharged outside the premises.	Complying
2.	Unit shall strictly follow the conditions laid down in consent to operate issued by UPPCB.	Complying
3.	The unit should carry out adequacy assessment of ZLD system at full operational capacity of 1.77 MT/day, by a reputed Government technical institute.	Adequacy report submitted by the unit
4.	Unit shall make sure, the air pollution control devices provided work efficiently and complied the air emission norms.	Complying
5.	Unit shall get renewal NOC from CGWA for abstraction of ground water.	Complying/Obtained
6.	Unit shall install proper capacity of the STP to treat the sewage generated from the premises and treated effluent utilized in green belt irrigation to decrease the fresh water abstraction.	100 KLD capacity of STP installed for sewage treatment.
7.	Unit shall maintain record for generation and disposal of all types of hazardous wastes generated within the premises.	Complying
8.	Unit shall make sure the ETP operation provided work efficiently and complied the water discharge norms.	Complying
9.	A separate logbook for RO and UF shall the maintain in unit.	Maintained
10.	As per the logbook data some discrepancy in tube well nos 2 in the month of July to September was found. Industry should ask for clarify the discrepancy found in the ground water abstraction logbook of tube well nos 02 from July 20 to set 20.	Due to some mistake of reading posting in logbook discrepancy was found which is eliminated and it is to be checked by SGWB.
11.	The flow meter installed before the inlet of UASBR should be replace at inlet of ETP.	A common flow meter installed at the commen inlet pipeline of the USBR I & II
12.	Quarterly Ambient air quality report and air monitoring report of all the stacks provided in unit shall be submitted to UPPCB.	Complying/Submitted by the unit
13.	Facility for dosing and mixing of alum and polyelectrolyte shall be provided in separate tanks.	Complying/Provided
14.	Ladder facility with stack shall be provided as per CPCB guidelines	Complying/Provided
15.	Regular calibration of water flow meters and OCEQMS attached to ETP shall be ensured.	Ongoing process
16.	Water audit report shall be carried out by approved institution and to be submitted to UPPCB.	Water audit report prepared by approved institution National Productivity council New Delhi has submitted by the unit.




13.0 Signature of the inspecting officials

Date of Inspection:21.10.2020

S No.	Name of the inspecting officers	Designation	Signature
1.	Ashutosh Chauhan	RO, UPPCB Bijnor	
2.	A. K. Sharma	AEE, UPPCB Bijnor	

14.0 Photographs



Inlet of ETP



Borewell meter No. 1



WTP Inlet Meter



Borewell meter No. 2



Gardening/irrigation pipeline Meter (Horticulture)



Borewell meter No. 3



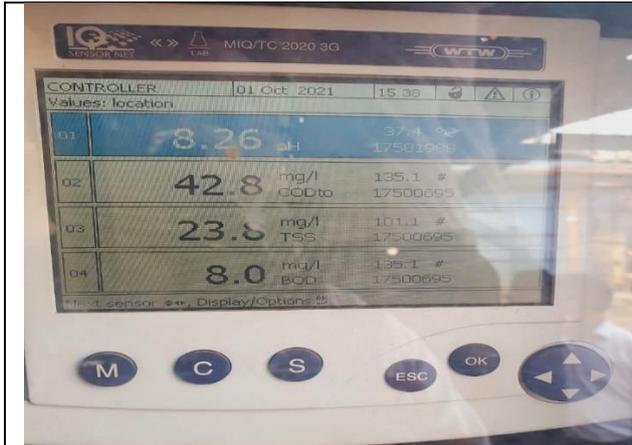
RO-I Permeate meter



RO-III Reject Meter

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OCEQMS Screen



Inlet of UASBR



Top view of ETP



Aeration tank



Green Belt Premises



Green Belt Premises

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.UMANG DAIRIES LTD vide

Consent Order No. 6497403/ Water

Dated : 13/06/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of CULTURED PRODUCT-4800 MT/month, Poly Pouch Milk- 18000MT/month, Milk Powder-1410 MT/month and Ghee/ Butter-960 MT/month.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	12.5 KLD	Septic Tank
2	Industrial	1750 KLD(Reused in process)	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	12.5 KLD

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100mg/l
2	BOD	30mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	1750 KLD (Reused in process)

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. This Consent to Operate is valid for 11.5 Lakh liter raw milk processing and products are Cultured Product-4800 MT/month, Poly Pouch Milk- 18000MT/month, Milk Powder-1410 MT/month and Ghee/ Butter-960 MT/month.
2. Industrial Effluent generation is 1750 KLD treated through ETP. The permeate from Reverse Osmosis plant shall be utilized in process again and no discharge is allowed outside the premises.
3. No effluent is allowed to discharge outside the premises and in surface water body i.e. river/drain/well etc.
4. Unit shall make arrangement for the treatment of Domestic sewage 12.5 KLD and shall use the treated water in irrigation on land.
5. Unit shall obtain NOC from CGWA for ground water extraction within 3 months or shall make alternate arrangement for water requirement with prior permission of competent authority, failing which this consent shall be considered for revocation.
6. Unit shall comply with the provision of Rule 10 and 11 of Ground Water (Management and Regulation) Act 2019.
7. Unit shall operate and maintain properly the installed electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and treated effluent recycled.
8. Unit shall ensure the connectivity of the installed online effluent monitoring system and web camera to the servers of CPCB and UPPCB.
9. Unit shall comply with the provisions of Rule 9 and rule 13 of Plastic Waste Management Rule 2016 as amended, and shall obtain authorization for disposal of plastic waste.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
12. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises done by MoEF & CC approved laboratory in every 3 months.
13. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.
14. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

**Amit
Chandra**

Digitally signed by Amit Chandra
DN: c=IN, o=UP Pollution Control Board,
ou=Environment, postalCode=226016,
st=Uttar Pradesh,
2.5.4.20-c0f0d22ab0b0ca2891a0b3c51d39
623e94b0c079a0bc374128f620a7a0f9f,
serialNumber=302708272000c24f00000000
a000c204d01178000000000000000000
00, cn=Amit Chandra
Date: 2020.06.13 08:17:14 +0500

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

U.P. Pollution Control Board

CONSENT ORDER

**Ref No. - 73237/U PPCB/Bijnore(U PPCBRO)/CTO/air/JYOTIBA
PHULE NAGAR/2019**

Dated : 13/06/2020

To ,

**Shri MANISH BANDISH
M/s UMANG DAIRIES LTD
3 KM Gajraula-Hasanpur Road
JYOTIBA PHULE NAGAR**

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. UMANG DAIRIES LTD**

Reference Application No. 6493777

Dated : 13/06/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s UMANG DAIRIES LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

**Amit
Chandra**

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

**Enclosed : As above
(condition of consent):**

**Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the
conditions imposed in the consent order.**

**Amit
Chandra
Chief Environment Officer**

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, o=U.P. Pollution Control Board,
ou=Environment, postalCode=226001, st=UP,
serialNumber=132758872, email=Amit.Chandra@uppcb.gov.in,
c=IN

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, o=U.P. Pollution Control Board,
ou=Environment, postalCode=226001, st=UP,
serialNumber=132758872, email=Amit.Chandra@uppcb.gov.in,
c=IN

U.P. Pollution Control Board

Dated : 13/06/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of **CULTURED PRODUCT-4800 MT/month, Poly Pouch Milk- 18000MT/month, Milk Powder-1410 MT/month and Ghee/ Butter-960 MT/month.**
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	3. Boiler of 10 TPH and 14 TPH	Rice husk is used as a fuel, 60 TPD or bio mass-60TPD	1	Particulate Matter	individual bag filter and multicyclone dust collector and individual stack height of 40 meter from ground level
2	Stand by boilers of 8 TPH and 10 TPH	Rice husk is used as a fuel, 60 TPD or bio mass-60TPD	2	Particulate Matter	individual multicyclone dust collector and individual stack height of 40 meter from ground level
3	DG set of 750 KVA , 750 KVA and 750 KVA	Diesel	3	Particulate Matter	stack height of 5.2 meter , 5.2 meter and 5.2 meter above the roof of nearest building

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150mg/NM3
2	2	Particulate Matter	150mg/NM3
3	3	Particulate Matter	As per Environment (Protection)Rules 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC026536

VALID UP TO : 11/07/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202104000042

Name of the Owner	PANKAJ GUPTA		
Designation	HOD-ENGG	Company Name	UMANG DAIRIES LTD
Company Address	3 KM STONE, HASANPUR ROAD GAJRAULA, AMROHA, UP-244	Authorization Letter	Download
Address of the Applicant	Umang Dairies Limited	Application Form Serial No.	AMRH0421NIN0018
Date of Submission	03/04/2021	Specimen Signature	

Location Particulars

District	Amroha (J.P.Nagar)	Block	GAJRAULA
Plot No./Khasra No.	152,155,156	Municipality/Corporation	GAJRAULA
Ward No./Holding No.			CHHOYA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	12/01/1994		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	99.77
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	40.00
Date of Energization (In Case of Electric Pump)		19/01/1994	
Maximum Allowable Rate of Withdrawal (m3/hr.):	40.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			24000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be ensured that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters

The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands

- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- I) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- II) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- III) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- IV) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- V) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- VI) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous substances per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

Industrial User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC049507

VALID UP TO : 11/07/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202104000043			
Name of the Owner	PANKAJ GUPTA		
Designation पद	HOD -ENGG	Company Name कंपनी का नाम	UMANG DAIRIES LTD
Company Address कंपनी का पता	3 KM STONE, HASANPUR ROAD GAJRAULA, AMROHA, UP-244	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Umang Dairies Limited	Application Form Serial No.	AMRH0421NIN0019
Date of Submission	03/04/2021	Specimen Signature	
Location Particulars			
District	Amroha (J.P.Nagar)	Block	GAJRAULA
Plot No./Khasra No.	152, 155, 156	Municipality/Corporation	GAJRAULA
Ward No./Holding No.			CHHOYA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	10/09/2009		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	96.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	50.00
Date of Energization (In Case of Electric Pump)			25/09/2009
Maximum Allowable Rate of Withdrawal (m3/hr.):	50.00	Maximum Allowable Running Hours Per Day:	15.00
Maximum Allowable Annual Extraction of Ground Water:			225000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

Purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be ensured that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.

The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands

- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis

Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3 /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC048652

VALID UP TO : 11/07/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No: 202104000045

Name of the Owner	PANKAJ GUPTA		
Designation	HOD -ENGG	Company Name कंपनी का नाम	UMANG DAIRIES LTD
Company Address कंपनी का पता	3 KM STONE, HASANPUR ROAD GAJRAULA, AMROHA, UP-244	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Umang Dairies Limited	Application Form Serial No.	AMRH0421NIN0020
Date of Submission	03/04/2021	Specimen Signature	

Location Particulars

District	Anroha (J.P.Nagar)	Block	GAJRAULA
Plot No./Khasra No.	152, 155, 156	Municipality/Corporation	GAJRAULA
Ward No./Holding No.			CHHOYA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	10/09/2009		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	98.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	50.00
Date of Energization (In Case of Electric Pump)		25/09/2009	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	50.00	Maximum Allowable Running Hours Per Day:	15.00
Maximum Allowable Annual Extraction of Ground Water:			225000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization

purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be ensured that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from well as shown in item 3(k) shall not exceed to the recorded rate from water meters

The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands

- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

...s which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.

Infrastructure User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.

- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 6040/UPPCB/Bijnore(UPPCBRO)/HWM/JYOTIBA PHULE NAGAR/2018

Dated: 02/02/2019

To,

M/s UMANG DAIRIES LIMITED

3KM Stone, Hasanpur Road - Gajraula, Distt - Amroha (UP), AMROHA, 244235

Tehsil : Amroha

District : JYOTIBA PHULE NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 6040 and 02/02/2019 .
2. Reference of application (No. and date) 3548158 and 01/12/2018 .
3. Mr RAJBIR SAIN of M/s UMANG DAIRIES LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 3KM Stone, Hasanpur Road - Gajraula, Distt - Amro .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule 1- cat-5.1(Used Oil)	TSDF/ Authorized recyclers	4TPA

1. The authorization shall be valid for a period of 02/02/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

- 1- Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 2- Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
- 3- Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form-IV.
- 4- Waste oil shall be disposed through authorized TSDF and recyclers only.

(Authorized Signatory)

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.02.03
13:08:58 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Bijnore for information and necessary action .

AMIT
CHANDRA

Digitally signed by
AMIT CHANDRA
Date: 2019.02.03
13:09:23 +05'30'

CEO/EE, I/C Circle _____



UTTAR PRADESH POLLUTION CONTROL BOARD

Maharshi Dayanand Nagar, Near St. Mery School,
Chakkar Road, Bijnor-246701

ANALYSIS REPORT OF INDUSTRIAL WASTE WATER

Sample Code: UPPCB/R.L./W.W./13704964 /2021

1. Name of Industry : M/s Umang dairy Ltd. 3rd km Hasanpur road Gajjala Amroha
2. Collected by : Ashutosh Chauhan, A.K. Sharma (RO) (AEE)
3. Factory Representative : Sri Pawan Tiwari DGM (Maintenance)
4. Sampling Point : Final out let of the E.T.P.
5. Sampling date & Time : 01/10/2021
6. Sampling Method : Grab

Sl.No.	PARAMETERS	RESULTS	STANDARDS
1.	Colour	Colourless	Absent
2.	Odour	Odourless	Absent
3.	pH	7.68	5.5-9.0
4.	T.D.S.	548	2100.0
5.	B.O.D.	22	30.0/20.0
6.	C.O.D.	192	250.0/150-200
7.	T.S.S.	46	100.0/30.0
8.	Specific Parameters		
I.	oil & Grease.....	07	
II.		
III.		

Note: All Values are in mg/l Except pH, Colour & Odour

Shakti
06/10/21
JRF

Analyzed by

Shakti
06/10/21
Scientific Assistant

[Signature]
Regional Officer



UTTAR PRADESH POLLUTION CONTROL BOARD

Maharshi Dayanand Nagar, Near St. Mery School,
Chakkar Road, Bijnor-246701

ANALYSIS REPORT OF INDUSTRIAL WASTE WATER

Sample Code: UPPCB/R.L./W.W./13708084 /2021

1. Name of Industry : M/s Umang dairy Ltd. 3rd Km. Hasanpur road Gajjala Amroha
2. Collected by : Ashutosh Chauhan, A.K. Sharma (AEE) [RO]
3. Factory Representative : Smt Pawan Tiwari DGM (Maintenance)
4. Sampling Point : Out Let of STP.
5. Sampling date & Time : 01/10/2021
6. Sampling Method : Grab

Sl.No.	PARAMETERS	RESULTS	STANDARDS
1.	Colour	Colourless	Absent
2.	Odour	Odourless	Absent
3.	pH	7.26	5.5-9.0
4.	T.D.S.	368	2100.0
5.	B.O.D.	14	30.0/20.0
6.	C.O.D.	32	250.0/150-200
7.	T.S.S.	28	100.0/30.0
8.	Specific Parameters		
I.	T.C.	2200 MPN/100ml	
II.	F.C.	330 MPN/100ml	
III.	Oil & Grease	06	

Note: All Values are in mg/l Except pH, Colour & Odour

[Signature]
06/10/2021
JRF

Analyzed by

[Signature]
06/10/21
Scientific Assistant

[Signature]
06/10/21
Regional Officer



UTTAR PRADESH POLLUTION CONTROL BOARD

Maharshi Dayanand Nagar, Near St. Mery School,
Chakkar Road, Bijnor-246701

ANALYSIS REPORT OF INDUSTRIAL WASTE WATER

Sample Code: UPPCB/R.L./W.W./13708145 /2021

1. Name of Industry : M/s Umang dairy Ltd. 3rd Km. Hasanpur Road, Gajjala Amroha.
2. Collected by : Ashutosh Chauhan, A.K. Sharma (RO) (AEE)
3. Factory Representative : Sri Pawan Tiwari DGM (Maintenance)
4. Sampling Point : Inlet of ETP.
5. Sampling date & Time : 01/10/2021
6. Sampling Method : Grab

Sl.No.	PARAMETERS	RESULTS	STANDARDS
1.	Colour	Milky	Absent
2.	Odour	Unpleasant	Absent
3.	pH	6.42	5.5-9.0
4.	T.D.S.	4200	2100.0
5.	B.O.D.	740	30.0/20.0
6.	C.O.D.	1440	250.0/150-200
7.	T.S.S.	1210	100.0/30.0
8.	Specific Parameters		
I.	Dil & Grease.....	92	
II.		
III.		

Note: All Values are in mg/l Except pH, Colour & Odour

Chhaya Verma
06/10/2021

JRF

Analyzed by

J. Singh
06/10/21

Scientific Assistant

Regional Officer



UTTAR PRADESH POLLUTION CONTROL BOARD

Maharshi Dayanand Nagar, Near St. Mery School,
Chakkar Road, Bijnor-246701

ANALYSIS REPORT OF INDUSTRIAL WASTE WATER

Sample Code: UPPCB/R.L./W.W./13707898 /2021

1. Name of Industry : M/s Umang dairy Ltd. 3rd Km Hasanpur road Gajjala Amroha.
2. Collected by : Ashutosh Chauhan. A.K. Sharma (RO)
3. Factory Representative : Sri Pawan Tiwari DGM (Maintenance)
4. Sampling Point : Out let Permitt of Ro-I
5. Sampling date & Time : 01/10/2021
6. Sampling Method : Grab

Sl.No.	PARAMETERS	RESULTS	STANDARDS
1.	Colour	colourless	Absent
2.	Odour	odourless	Absent
3.	pH	7.72	5.5-9.0
4.	T.D.S.	142	2100.0
5.	B.O.D.	08	30.0/20.0
6.	C.O.D.	88	250.0/150-200
7.	T.S.S.	18	100.0/30.0
8.	Specific Parameters		
I.	Oil & Grease	ND	
II.			
III.			

Note: All Values are in mg/l Except pH, Colour & Odour

[Signature]
06.10.2021
JRF

Analyzed by

[Signature]
06/10/21
Scientific Assistant

[Signature]
Regional Officer



UTTAR PRADESH POLLUTION CONTROL BOARD

Maharshi Dayanand Nagar, Near St. Mery School,
Chakkar Road, Bijnor-246701

ANALYSIS REPORT OF INDUSTRIAL WASTE WATER

Sample Code: UPPCB/R.L./W.W./13708019 /2021

1. Name of Industry : M/s Umang dairy Ltd. 3rd Km. Hasanpur
road Gajrola Amroha.
2. Collected by : Ashutosh Chauhan, A.K. Sharma
[RO] (AEE)
3. Factory Representative : Sri Pawan Tiwari
DGM (Maintenance)
4. Sampling Point : Out let of Aeration - I & II
5. Sampling date & Time : 01/10/2021
6. Sampling Method : Grab

Sl.No.	PARAMETERS	RESULTS	STANDARDS
1.	Colour	Brownish	Absent
2.	Odour	Odourless	Absent
3.	pH	6.86	5.5-9.0
4.	T.D.S.	570	2100.0
5.	B.O.D.	210	30.0/20.0
6.	C.O.D.	688	250.0/150-200
7.	T.S.S.	3560	100.0/30.0
8.	Specific Parameters		
I.	oil & Grease	0.8	
II.			
III.			

Note: All Values are in mg/l Except pH, Colour & Odour

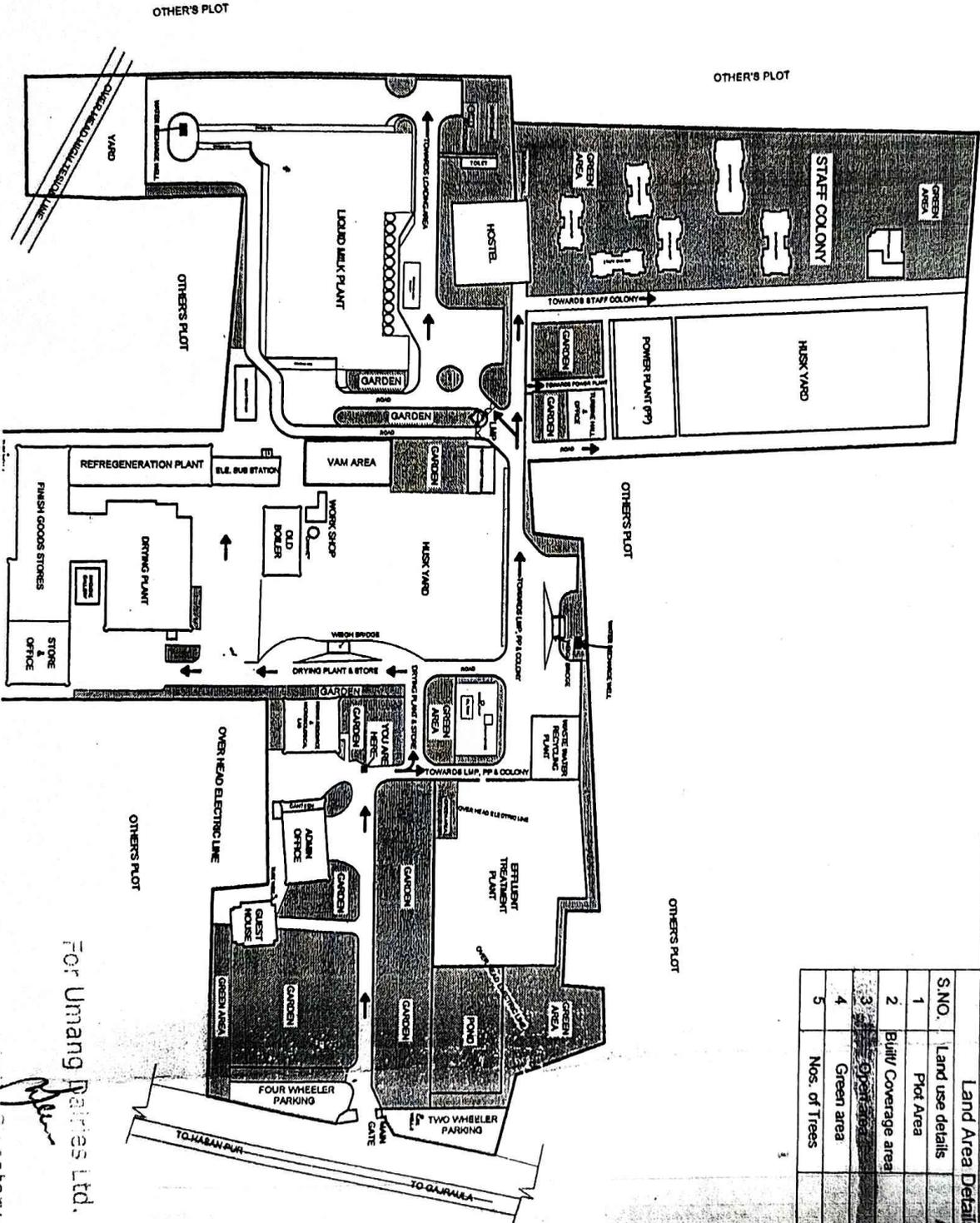
[Signature]
06/10/21
JRF

Analyzed by

[Signature]
06/10/21
Scientific Assistant

[Signature]
Regional Officer

UMANG DAIRIES LIMITED, GAJRAULA UNIT SITE PLAN



Land Area Details		
S.NO.	Land use details	Area (sqm)
1	Plot Area	909557.74
2	Build/ Coverage area	309908
3	Open area	758224
4	Green area	34231
5	Nos. of Trees	1206

For Umang Dairies Ltd.

[Signature]